COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIRST TO SEVENTIETH REPORTS (ENGLISH VERSION)



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIRST REPORT

(Fourth Lok Sabha)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their First Report.
 - 2. The Committee met on the 22nd May, 1967, for-
 - (I) Classification and allocation of time for discussion of the Bills (vide Appendix).
 - (II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1967 (Amendment of articles 80 and 171) by Shri C. K. Bhattacharyya.
 - (2) The Constitution (Amendment) Bill, 1967 (Amendment of articles 124 and 220) by Shri C. K. Bhattacharyya.
 - *(3) The Constitution (Amendment) Bill, 1967 (Amendment of article 48 and the Seventh Schedule) by Mahant Digvijai Nath.
 - (4) The Constitution (Amendment) Bill, 1967 (Amendment of article 343) by Shri C. K. Bhattacharyya.
 - * (5) The Constitution (Amendment) Bill, 1967 (Amendment of the Eighth Schedule) by Shri Yamuna Prasad Mandal.
 - (6) The Constitution (Amendment) Bill, 1967 (Amendment of article 31) by Shri Madhu Limaye.
 - (7) The Constitution (Amendment) Bill, 1967 (Omission of article 152 etc.) by Shri Kanwar Lal Gupta.

Classification and Allocation of Time to Bills

- 5. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Prakash Vir Shastri, Madhu Limaye and S. C. Samanta attended the sitting.
- 4. After considering all aspects of the Bills, the Committee placed two Bills in category 'A' and twenty Bills in category 'B' and allotted time for each of these Bills as shown in column 5 of Appendix.

Examination of the Constitution (Amendment) Bills

- 5. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. Mahant Digvijai Nath and Sarvashri Yamuna Prasad Mandal and Madhu Limaye, the Members concerned, attended the sitting. The representatives of the Ministries of Law, Home Affairs and Food, Agriculture, Community Development and Co-operation were present.
- 6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:-
 - (1) The Constitution (Amendment) Bill, 1967 (Amendment of articles 80 and 171) by Shri C. K. Bhattacharyya.

The Bill sought to amend articles 80 and 171 of the Constitution with a view that persons having special knowledge or practical experience in literature, science, art, social services etc. should not be nominated in the Council of States and the Legislative Councils.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1967 (Amendment of articles 124 and 220) by Shri C. K. Bhattacharyya.

^{*}Circulated to Members separately (Bill Nos. 51, 53, 54, 52, 55, 50 and 56 of 1967).

The Bill sought to amend articles 124 and 220 of the Constitution so as to prohibit the Judges of the Supreme Court and the High Courts from acceptance of further employment after retirement under the Government or a private body in any capacity whatsoever.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1967 (Amendment of article 48 and the Seventh Schedule) by Mahant Digvijai Nath.

The Bill sought to amend article 48 and the Seventh Schedule of the Constitution so as to remove certain difficulties experienced by the Union Government to enact law for the prohibition of cow slaughter for the whole country.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1967 (Amendment of article 343) by Shri C. K. Bhattacharyya.

The Bill sought to amend article 343 of the Constitution so as to include Sanskrit as one of the official languages of the Union.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1967 (Amendment of the Eighth Schedule) by Shri Yamuna Prasad Mandal.

The Bill sought to include "Maithili" in the Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(6) The Constitution (Amendment) Bill, 1967 (Amendment of article 31) by Shri Madhu Limaye.

The Bill sought to amend article 31 of the Constitution with a view to provide for the rehabilitation of the persons whose properties are acquired by the State instead of giving them compensation.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(7) The Constitution (Amendment) Bill, 1967 (Omission of article 152 etc.) by Shri Kanwar Lal Gupta.

The Bill sought to do away with the special provisions in the Constitution in regard to the State of Jammu and Kashmir and extend to that State such of the articles as are at present not applicable with a view to bring it at par with the other States in India.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

- 7. The Committee recommend-
 - (i) that the classification and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House; and
 - (ii) Sarvashri C. K. Bhattacharyya, Digvijai Nath, Yamuna Prasad Mandal, Madhu Limaye and Kanwar Lal Gupta be permitted to move for leave to introduce their Constitution (Amendment) Bills.

R. K. KHADILKAR, Chairman,

Committee on Private Members' Bills and Resolutions.

New Delhi;

May 22, 1967; Jyaistha 1, 1889 (Saka).

APPENDIX

Sl. No.	Name of the Bill and the Member incharge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
I.	by Shri Prakash Vir Shastri	6 of 1967	В	1 hour
2.	(Amendment of articles 15 and 16) by Shri Era Sezhiyan	7 of 1967	В	i hour (excluding I hr. & 55 minutes taken on 7-4-67)
3.	The Constitution (Amendment) Bill, 1967 (Amendment of article 120) by Shri Era Sezhiyan	16 of 1967	В	1 hours
4.	The Constitution (Amendment) Bill, 1967 (Insertion of new articles 125A and 221A) by Shri Madhu Limaye	13 of 1967	В	1 hour
5.	(Amendment of articles 37, 45 etc.) by Shri Madhu Limaye	15 of 1967	Α,	2 hours
6.	The Code of Criminal Procedure (Amendment) Bill, 1967 (Omission of sections 107 and 109) by Shri Madhu Limaye	12 of 1967	В	1 hour
7.	The Criminal Law Amendment (Repeal) Bill, 1967 by Shri Madhu Limaye	11 of 1967	В	1 hour
8.	The Land Acquisition (Amendment) Bill, 1967 (Amendment of sections 11, 23, etc.) by Shri S. C. Samanta	9 of 1967	В	1 hours
9.	The National Rifle Training Scheme Bill, 1967 by Shri S. C. Samanta	8 of 1967	В	1½ hours
10.	The Delhi Municipal Corporation (Amendment) Bill, 1967 (Amendment of the Third Schedule) by Shri Kanwar Lal Gupta	14 of 1967	В	1 hour
II.	The Indian Armed Forces Personnel (Compulsory Insurance) Bill, 1967 by Shri S. C. Samanta	17 of 1957	В	2 hours
12.	The Hoarding and Profiteering Prevention Bill, 1967 by Shri S. C. Samanta	18 of 1967	В	2 hours
13	The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai.	10 of 1967	Α.	2 hours
14.	The Constitution (Amendment) Bill, 1967 (Amendment of Article 155) by Shri Nath Pai	5 of 1967	В	1 hours
15.	The Constitution (Amendment) Bill, 1967 (Amendment of the Eighth Schedule) by H. H. Maharaja Dr. Karni Singh of Bikaner	33 of 1967	В	1 hour
16.	The Personal Liberties (Restoration) Bill, 1967 by Shri Yashpal Singh.	31 of 1967	В	1 hour
17.	The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Yashpal		_	
18.	Singh. The Parliament (Prevention of Disqualification) Amendment Bill, 1967 (Amendment of section 3) by Shri Yashpal Singh.	29 of 1967 30 of 1967	В	1 hour

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19.	The Indian Telegraph (Amendment) Bill, 1967 (Amendment of section 5) by Shri Yashpal Singh	967 B	1 hour
20.	The Code of Civil Procedure (Amendment) Bill, 1967 (Omission of section 80) by Shri Nath Pai	967 B	1 hours
21.	The Constitution (Amendment) Bill, 1967 (Amendment of articles 105 and 194) by Shri Nath Pai	1967 B	1 } hours
22.	The Constitution (Amendment) Bill, 1967 (Insertion of new article 339A) by Shri S. M. Siddayya 37 of	1967 B	1 hours